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OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Dated: This the 09TH day of NOVEMBER 2006.

Original Application No. 1211 of 2006.

Hon'ble Mr. P.K. Chatterji, Member-A

Bela Mukherji, W/o late Trigunesh Mukherji,
R/o Mohalla Sadar Bazar,
SHAHJAHANPUR.

. Applicants

By Adv: Sri S.K. Tiwari

V E R S U S

1. Union of India through General Manager,
N.R., Baroda House,
NEW DELHI.
2. Divisional Railway Manager, Moradabad Division,
MORADABAD.

. Respondents

By Adv: NIL

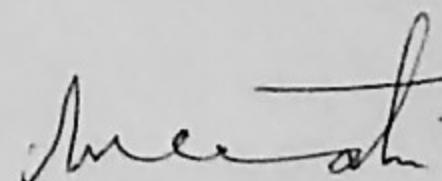
O R D E R

The applicant in this OA is the widow of late Trigunesh Mukherji, who was employee of the Divisional Railway Manager, Moradabad Division. He died on 12.09.2005. Thereafter, the applicant has been pursuing the matter with the respondents for sanction of family pension. However, till now it has not been paid. For this reason this OA has been filed by the applicant for causing sanction of the family pension ~~■■■~~ which she is entitled to. Learned counsel for the applicant has brought to my notice that a representation was made by the

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applicant before the Divisional Railway Manager, Moradabad Division on 25.01.2006, but till now no action has been taken by the respondents on her representation. Learned counsel for the applicant submits that the applicant will be satisfied if her representation is considered by the respondents as early as possible, so that the family pension is granted to her.

2. It is hereby directed, the Divisional Railway Manager, Moradabad Division (Respondent No. 2) shall consider the representation of the applicant (Annexure 5) for sanction of family pension and disposed of the same as per rule by a reasoned and speaking order and intimate the applicant accordingly. This shall be done within a period of two months from the date of receipt of copy of this order. No cost.



Member (A)

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